NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 173/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES:

Casa Builders Pvt .Ltd.

V/s.

SPSM Infrastructure Projects Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME DESIGNATION

SIGNATURE

SAMPADAS. TEREDESAL

ADVOCATE

ORDER

T.C.P. No. 173/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- 2. This is the Transfer Petition from the Hon'ble High Court. Admittedly, the requisite Form under the Notification No. GSR-732(E) dated 30th June 2017 of the Code has not been submitted before 15.07.2017.
- Therefore, this Petition now stood abated. Liberty is granted as per the 3. Notification to file Fresh Petition, if deem fit, under the Code.
- The Petition is disposed of as abated. To be Consigned to the Records. 3. 11

Sd/-

Sd/-

BhaskaraPantula Mohan Member (Judicial) 25.09.2017

M.K. Shrawat Member (Judicial)